- (b) Due to sudden upsurge of in- j dents which jumped from a daily i average of only about 60 wagons to over 200 wagons a day, it was necessary to regulate the allotment of coal *via* this route.
- (c) 200 Broad Gauge wagons in- j eluding 60 wagons of coal.
- (d) Loading programmes for 251 i wagons per day have been received upto 14th December, 1964 but indents submitted by collieries average only 122 wagons per day.
- (e) It is proposed t_0 increase the daily transhipment capacity of coal from 60 to 80 Broad Gauge wagons but it is not economical to increase the capacity to the level of indents currently being received, as such a capacity would be utilised only for a very short period of the year. Coal being a non-perishable commodity can i easily move at a more even pace.

LABORATORY TESTS OF SINGRAOLI COAL

- *665. THAKUR BHANU PRATAP SINGH: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether the Central Fuel Research Institute has completed laboratory test_s of samples of coal of Singraoli area; and
 - (b) if so, the result of the tests?

THE MINISTER OF STEEL AND MINES (SHRI N. SANJIVA REDDY): (a) and (b) The Central Fuel Research Institute have conducted tests in its prototype low temparature carbonisation plant with Turra seam coal from Singraoli, but the results were not encouraging possibly because the coal under test was from outcrops -of the seam. The Institute have asked for further bulk samples of coal from this seam and tests will be carried out •after the samples hav* been delivered.

RECOVERY OF LIC PREMIUM FROM PAY OF RATLWAYMEN

*666. SHRI T. V. ANANDAN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that recoveries made from the salaries of railwaymen towards Life Insurance Corporation premiums have been stopped from April, 1962 thereby causing lapse of many policies; and
 - (b) if so, the reasons therefor?

THE MINISTER OF STATE *m* THI MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): (a) No, Sir. Life Insurance premia in respect of policies issued by the Life Insurance Corporation of India were not being recovered through salary bills and the question of stopping the recovery from April, 1962, never arose.

(b) Does not arise.

†दिल्ली की इस्पात तथा लोहे की मंडी पर छापा

*५११. श्री राम सहाय : क्या इस्पात तथा खान मंत्री यह बताने की कृपा करेंगे कि:

- (क) ३१ अक्तूबर, १६६४ को पुलिस ने दिल्ली की इस्पात तथा लोहे की मंडी पर जो छापा मारा था उसके फलस्वरूप कितना आपत्तिजनक माल मिला; और
- (ख) क्या दिल्ली लोहा व्यापारी मंडल के महामंत्री ने इस सम्बन्ध में उन्हें कोई पत्न लिखा था; यदि हां, तो उसका क्या परिवास निकला?

F[RAID ON STEEL AND IRON MARKETS IM DELHI

- *511. SHRI RAM SAHAI: Will **ths** Minister of STEEL AND MINE_s be pleased to state:
- (a) what is the quantum of unauthorised goods recovered as a result of the raid carried out by the police in the steel and iron market in Delhi on the 31st October, 1964; and

fPostponed from the 10th December, 1964.

\$[] English translation.